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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A.NO.260/00822/2014  
Cuttack this the 19<sup>th</sup> day of November, 2014

CORAM  
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Narayan Mohanty  
Aged about 34 years  
S/o.Sadasiba Mohanty  
Resident of Sripatipur, PO-Kakapada  
PS-Delanga, Dist-Puri

...Applicant

By the Advocate(s)-H.K.Rout

-VERSUS-

Union of India represented through

1. The General Manager  
East Coast Railway  
At/PO-Chandrasekharpur  
Bhubaneswar  
Dist-Khurda
2. The Divisional Railway Manager  
Khurda Road Division  
East Coast Railway  
At/PO-Khurda Road  
PS-Jatni  
Dist-Khurda
3. The Sr.Divisional Personal Officer  
Khurda Road Division  
East Coast Railway  
At/PO-Khurda Road  
PS-Jatni  
Dist-Khurda

...Respondents

By the Advocate(s)-Mr.T.Rath



ORDERR.C.MISRA, MEMBER(A):

Heard Shri H.K.Rout, learned counsel for the applicant and Shri T.Rath, learned Standing Counsel for the Respondent-Railways.

2. In the present case, applicant has approached this Tribunal for direction to be issued to the Respondent-authorities for providing him compassionate appointment in view of the fact that his father has taken voluntary retirement from Railway service with effect from 1.10.2012 on the ground of his health.

3. Shri Rout has brought to my notice that on 10.11.2013, applicant has made a representation vide A/3 of the O.A. to the General Manager, East Coast Railways making a prayer for providing him compassionate appointment.

4. Shri T.Rath, learned Standing Counsel for the Respondents has, however, pointed out that applicant should have in the first instance made his representation to the Senior D.P.O., East Coast Railways, Khurda Road through Administrative Department by making such a prayer, which he has not done. According to Shri Rath, direct application to the General Manager cannot be considered at his level unless the matter has been processed by the Administrative Department and in that sense, the available remedies <sup>R</sup> ~~have~~ not been exhausted by the applicant.

5. On <sup>this</sup> being pointed out, Shri Rout submitted that the applicant would make a proper representation in the prescribed proforma to the proper authorities for consideration of compassionate appointment.

6. Considering the submissions made by the learned counsel for both the sides, applicant is given liberty to make a representation in the prescribed proforma within a period of 15 days from to-day and in case any such



representation is filed, the same shall be considered and disposed of by the competent authorities through a reasoned and speaking order expeditiously, taking into account the rules applicable to such appointment.

7. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

Free copy of this order be made over to learned counsel for both the sides.

  
**(R.C.MISRA)**  
**MEMBER(A)**

BKS